GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:277 ANSWERED ON:23.02.2011 PAYMENT OF REVENUE Gandhi Smt. Maneka Sanjay

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) Whether the Delhi International Airport Limited (DIAL), the privately-led consortium that runs the Indira Gandhi International Airport contracted to give 46% of revenue earned to the Airport Authority of India (AAI);
- (b) if so, the reaction of the Government thereon;
- (c) whether by virtue of DIAL subcontract, all the income generating areas through joint ventures with other firms avoid paying money to the Government;
- (d) if so, the details thereof;
- (e) whether information with respect to sub-contraction by DIAL is shared with the Airport Economic Regulatory Authority (AERA), on this matter:
- (f) if so, the details thereof and if not, the reasons therefor;
- (g) whether any assessment has been made with regard to money the Government has lost so far as a result thereof; and
- (h) if so, the steps taken/being taken in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a) & (b): Yes, Madam. As per Clause 11.1.2 of Operation, Management and Development Agreement (OMDA) entered between M/s Delhi International Airport Pvt. Ltd. (DIAL) and Airports Authority of India (AAI), DIAL is required to pay annual fee @ 45.99% of its gorss revenue.
- (c): No, Madam. DIAL is not supposed to pay any money to the Government directly.
- (d): Does not arise.
- (e) & (f): As per Airports Economic Regulatory Authority of India Act, 2008, the DIAL is required to furnish relevant information about revenue generation to the Airport Economic Regulatory Authority (AERA) for determination of aeronautical tariffs.
- (g): No, Madam.
- (h): Does not arise.